

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 4042 of 2012

(Arising out of Order-in-Appeal No. 198(RDN)ST/JPR-I/2012 dated 14.09.2012 passed by the Commissioner of Customs & Central Excise (Appeals), Jaipur-I)

DATE OF HEARING : 16.01.2018

DATE OF DECISION : 16.01.2018

M/s Amit Construction Co.

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Appellants

(Rep. by NONE)

VERSUS

CCE, Jaipur

.....

Respondent

(Rep by Sh. P. Juneja, DR)

**CORAM : HON'BLE MR. JUSTICE (DR.) SATISH CHANDRA, PRESIDENT
HON'BLE MR. B. RAVICHANDRAN, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50197/2018

PER JUSTICE (Dr.) SATISH CHANDRA :

List revised. In spite of notice, neither anybody appeared for the assessee-Appellants nor there is any adjournment application on record. Shri P. Juneja, learned DR, is present for the Revenue. From the record, it appears that the matter was adjourned time and again at the request of the learned counsel for the assessee-Appellants. Hence, it appears that the assessee-Appellants are not interested to pursue the matter.

2. It may be mentioned that as per the maxim *VIGILANTIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT*, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, the appeal is dismissed for default with liberty to come again for recalling this order subject to satisfying the reason for the default, but within the prescribed time.

(Dictated & pronounced in the open court)

(JUSTICE DR. SATISH CHANDRA)
PRESIDENT

(B. RAVICHANDRAN)
MEMBER (TECHNICAL)